GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3341
ANSWERED ON:18.03.2013
ENVIRONMENTAL CLEARANCE TO DAM
Chavan Shri Harischandra Deoram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the State Government of Maharashtra has submitted any proposal for environmental clearance of construction of a new Dam in Sapali (Upper Pan Ganga Part-II) in Maharashtra;
- (b) if so, the details thereof;
- (c) the reasons for delay in granting environmental clearance for the said dam;
- (d) whether the Government proposes to grant environmental clearance for the said dam; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) to (c) In the year 2009, the Government of Maharashtra had submitted the Upper Penganga Irrigation Project Stage-II (Sapli Dam) in Hingoli and Nanded Districts of Maharashtra to the Ministry of Environment and Forests for seeking environmental clearance (EC) under Environment Impact Assessment (EIA) Notification, 2006. The project was considered and appraised under the provisions of the EIA Notification, 2006 by the Expert Appraisal Committee (EAC) constituted for River Valley & Hydroelectric Projects in its various meetings. It has been observed that public hearing for Hingoli District has not been conducted in the manner prescribed in the EIA Notification, 2006. Accordingly, the State Government has been requested to conduct public hearing in the Hingoli District.
- (d) & (e) The case for environment clearance to the project could be examined only after the receipt of complete and proper Environment Impact Assessment (EIA) Report and other relevant information including report of public hearing.